

IN THE INCOME TAX APPELLATE TRIBUNAL  
MUMBAI 'D' BENCH, MUMBAI.

Before Shri B.R. Baskaran (AM) & Shri Pavan Kumar Gadale (JM)

I.T.A. No. 415/Mum/2023 (A.Y. 2017-18)

M/s. Midcity Landmarks LLP 4 <sup>th</sup> Floor, Shivraj Heights Opp Vishnu Prasad Hall 14 <sup>th</sup> Road Corner, Linking Road, Khar West Mumbai-400 052.  PAN : ABBFM1355L (Appellant)	Vs.	PCIT Room No. 228 2 <sup>nd</sup> Floor Mataru Mandir Tardeo Road Mumbai-400 007.  (Respondent)
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Assessee by	Shri Kunal Shah
Department by	Smt. Mahita Nair
Date of Hearing	18.04.2023
Date of Pronouncement	18.04.2023

O R D E R

Per B.R.Baskaran (AM) :-

The assessee has filed this appeal challenging the revision order dated 02-03-2022 passed u/s 263 of the Act by Ld PCIT-19, Mumbai and it relates to the assessment year 2017-18.

2. At the time of hearing, the Ld A.R submitted that the assessee did not want to pursue this appeal and accordingly sought permission of the bench to withdraw this appeal. The Ld D.R did not object to the same. Accordingly, we allow the assessee to withdraw the appeal.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Pronounced in the open court on 18.4.2023.

Sd/-  
(PAVAN KUMAR GADALE)  
Judicial Member

Sd/-  
(B.R. BASAKARAN)  
Accountant Member

Mumbai; Dated : 18/04/2023

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(Judicial)
4. PCIT
5. DR, ITAT, Mumbai
6. Guard File.

//True Copy//

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BY ORDER,

(Assistant Registrar)  
ITAT, Mumbai